



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Sep/202324/5**DATED:** 06/10/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Sep/202324/5 dated 06/10/2023 of Norms Committee - IV for the year 2023-24 was held on 06/10/2023 under the Chairmanship of S.B.S REDDY, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	UTTAM JANA,FTDO	DGFT(HQ)
2	Nimesh Singh, Young Professional	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GAYATRI COLOUR CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00002709AM24
RA File Number	082404000082 AM17
Licence No and Date	0810138071/01/06/2016
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 12.10.2023 1. Complete technical details as per annexure to appendix 4E along with representation for review. Therefore, the Committee asked the firm to upload the relevant documents against the D/L on DGFT's New IT Portal to examine the case. Hence, the Committee decided to defer the case.	

Case No.	2 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004345AM24
RA File Number	039504000588 AM17
Licence No and Date	0310809105/10/11/2016
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	3 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	LOXIM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00002049AM24
RA File Number	082404000063 AM18
Licence No and Date	0810140566/28/06/2017
Norms Committee Decision:	

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DIRECT BROWN SBR LIQUID / COLORANT LIL LQ / COLORANT LIL PEG LQ	1 Kg	META PHENYLENE DIAMINE	0.166 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00001898AM24
RA File Number	039504001017 AM18
Licence No and Date	0310820163/27/03/2018

Norms Committee Decision:

Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.

Case No.	5 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004215AM24
RA File Number	052304000008 AM19
Licence No and Date	0510406107/12/04/2018

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms **on one time basis** as under:-

Export Item Name-1: PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER
CHARGED FIRE EXTINGUISHING GRENADES FOAMER BRAND{ALL TYPE AND ALL

BRAND}(PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER CHARGED FIRE EXTINGUISHING GRENADES FOAMER BRAND{ALL TYPE AND ALL BRAND}

Containing-Minimum of 880 Kg of import item.

Quantity: 55000 LITERS (LTR)

Import Item: DX1025 Fluorosurfactant

Quantity: 880 KILOGRAMS (KGS)

Export Item Name-2: PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER CHARGED FIRE EXTINGUISHING GRENADES FOAMER BRAND{ALL TYPE AND ALL BRAND}(PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER CHARGED FIRE EXTINGUISHING GRENADES FOAMER BRAND{ALL TYPE AND ALL BRAND})

Containing-Minimum of 880 Kg of import item.

Quantity: 60000 LITERS (LTR)

Import Item: DX5011 Foam Stabilizer

Quantity: 880.0 KILOGRAMS (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	6 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	ALPS CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00005365AM24
RA File Number	NA
Licence No and Date	0810142390/16/04/2018

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACID BROWN 425	1 Kg	RESORCINOL	0.114 Kg
		SODIUM NITRITE	0.143 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004597AM24
RA File Number	052304000187 AM19
Licence No and Date	0510407360/30/07/2018

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms **on one time basis** as under:-

Export Item Name-1: PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER,CONTINUED.....(PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER,CHARGED FIRE EXTINGUSING GRENADES FLAMAX BRAND DRY CHEMICAL POWDER ALL TYPE ALL BRAND)*Containing-Minimum of 880 Kg of import item.*

Quantity: 60000 LITERS (LTR)

Import Item: DX5011 FOAM STABILIZER

Quantity: 880 KILOGRAMS (KGS)

Export Item Name-2: PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER,CONTINUED(PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER,CHARGED FIRE EXTINGUSING GRENADES FLAMAX BRAND DRY CHEMICAL POWDER ALL TYPE ALL BRAND}) *Containing-Minimum of 3250.0 Kg of import item.*

Quantity: 230000 LITERS (LTR)

Import Item: : DX1025 FLUOROSURFACTANT

Quantity: 3250 KILOGRAMS (KGS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	8 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	FOAMTECH ANTIFIRE COMPANY

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004598AM24
RA File Number	052304000413 AM19
Licence No and Date	0510409107/27/12/2018
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms on one time basis as under:- Export Item Name-1: PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER, CHARGED FIRE EXTINGUISHING GRENADES FOAMER BRAND (ALL TYPE AND ALL BRAND)(PREPARATIONS & CHARGES FOR FIRE EXTINGUISHER, CHARGED FIRE EXTINGUISHING GRENADES FOAMER BRAND (ALL TYPE AND ALL BRAND)) Containing-Minimum of 5060.0 Kg of import item. Quantity: 500000 LITERS (LTR) Import Item: DX 1025 FLUOROSURFACTANT Quantity: 5060 KILOGRAMS (KGS) RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	9 / NC/4/MEET/Sep/202324/5
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00386726AM22
RA File Number	NA
Licence No and Date	0810144849/27/03/2019
Norms Committee Decision: Decision: The committee considered the case as per agenda and noted that the justification furnished is not acceptable as norms were fixed based on comparison of data from different manufacturers. Hence, status quo may be maintained.	

Case No.	10 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023

HQ File Number	HQRNORM REVIW00003062AM23
RA File Number	022404000025 AM20
Licence No and Date	0210209217/03/06/2019
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 12.10.2023 1. Chemical reaction of process indicating molecular weight of reactant and products and also yield. 2. Calculation giving justification of yield of the reaction. 3. A copy of minutes approved in the norms committee for the export of the same item, if any. Therefore, the Committee asked the firm to upload the relevant documents against the D/L on DGFT's New IT Portal to examine the case. Hence, the Committee decided to defer the case.	

Case No.	11 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	018305000436AM20
RA File Number	039504000724 AM20
Licence No and Date	0310832332/18/10/2019
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	12 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SREE VANI PERFUMERY WORKS
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002446AM23
RA File Number	NA
Licence No and Date	0710115973/03/01/2020
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
8 INCHES AGARBATHI AND OTHER ODORIFEROUS PREPARATIONS(WHICH OPERATE BY BURNING)	68,80,000 NOS	RAW AGARBATHI 8 NCHES	68,93,100 NOS
9 INCHES AGARBATHI AND OTHER ODORIFEROUS PREPARATIONS(WHICH OPERATE BY BURNING)	4,10,24,000 NOS	RAW AGARBATHI 9 NCHES	4,13,69,400 NOS

Condition: Type, specifications like weight and thickness shall tally in both import and export.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	13 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00000496AM24
RA File Number	039504001054 AM20
Licence No and Date	0310834575/31/01/2020
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	14 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004872AM24
RA File Number	039504000065 AM21
Licence No and Date	0310836253/19/05/2020
Norms Committee Decision:	

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items; Organophilic Clay (% Loss of ignition 30% min. Min moisture Content 5%)

Quantity: 142.8 MT

Import Items:

S.No.	Item Description	Qty. recommended per MT of Export
1	Non treated Grinded Bentonite as per application	0.77 MT
2	Fenacare DHT 21175 COTENT 74-76% Ash 0.15 % max Ph(5%1:11 PA/Water; 6-9 Isopropanol: 14-16% Moisture : 7-11%	0.384 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	15 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	018305000864AM21
RA File Number	052404000064 AM21
Licence No and Date	0510414282/29/05/2020

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity in Kg
TOPRAMEZONE (P 32)	1 Kg	DIMETHYL DISULPHIDE (DMDS)	0.5942
		POTASSIUM METHOXIDE	1.1062

		5-ETHYL-2-METHYLPYRIDINE (MEP)	0.068
		ACTIVATED CARBON POWDER - Grade Carbopal Gn-P - MAKE: DONAU CARBON	0.100
		FORMIC ACID	0.4297
		DIETHYL ETHOXY METHYLENE MALONATE (EMME)	1.0365
		HYDRAZINE HYDRATE (100%)	0.3267
		ACETIC ACID	0.8194
		DIMETHYL FORMAMIDE (DMF)	2.250
		3 NITRO O XYLENE	1.3742
		BUTYL ACETATE	1.000
		47% HYDROBROMIC ACID (HBR)	0.9868
		TRIPHENYLPHOSPINE	0.0323
		PALLADIUM CHLORIDE CRYSTALS	0.0028
		10% Pd/CP RW 4515	0.0013

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

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Case No.	16 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	018305000930AM21
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 06.10.2023 1. Manufacturing process indicating wastage of each raw material. 2. Specification indicating composition (COA report) of each export item. 3. Complete calculation for the requirement of both imported and indigenous items giving net content and wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	17 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00001628AM24
RA File Number	039504000213 AM21
Licence No and Date	0310837169/14/07/2020
Norms Committee Decision: Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	18 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	PROAMBIENTE SA
Meeting Number	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023

and Date		
HQ File Number	018305000985AM21	
RA File Number	039504000238 AM21	
Licence No and Date	0310837421/27/07/2020	
Norms Committee Decision:		
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item; Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)		
Qty.: 894.12 MT		
Import items:		
S. No.	Import Description	Qty. Recommended
1	Bitumen Natural high temperature	767.6 MT
2	Steam Coal	Deleted (indigenously used)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	19 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00006273AM23
RA File Number	NA
Licence No and Date	0510414777/30/07/2020
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	20 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	METAL SALES CORPORATION
Meeting Number	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023

and Date		
HQ File Number	HQRNORM REVIW00004877AM24	
RA File Number	039504000252 AM21	
Licence No and Date	0310837507/30/07/2020	
Norms Committee Decision:		
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Items; ORGANOPHILIC CLAY (moisture content of 3.09%, as per COA)		
Quantity: 1224 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	Nontreated Grinded Bentonite (moisture content of 12%,)	0.77 kg
2	Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)	0.384 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	21 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	018305001049AM21
RA File Number	039504000322 AM21
Licence No and Date	0310838053/02/09/2020
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	22 / NC/4/MEET/Sep/202324/5
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Case Status	Case Approved		
Party Name	NARAYAN ORGANICS PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM REVIW00001196AM24		
RA File Number	082404000163 AM21		
Licence No and Date	0810148476/03/09/2020		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pigment Phthalocyanine Blue 15:3	1 Kg	Urea	1.601 Kg
		Phthalic Anhydride	1.179 Kg
		Cuprous Chloride	0.229 Kg
		Dichloro Toluene DCT	0.209 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	23 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	ANUPAM RASAYAN INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM REVIW00003148AM24		
RA File Number	522404000044 AM21		
Licence No and Date	5210043527/08/09/2020		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CYPROCONAZOLE	1 Kg	1-(4-CHLOROPHENYL)-2-	1.03 Kg

TECHNICAL		CYCLOPRO PYLPROPANON-1- ACETONE	
		DIMETHYL SULFIDE	0.29 Kg
		1,2,4-TRIAZOLE	0.346 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	24 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00001239AM24
RA File Number	039504000491 AM21
Licence No and Date	0310839272/02/11/2020
Norms Committee Decision:	
Decision: Firm Filled for review as there is some typo error from our side. Firm has provided the representation on portal and file has been sent to the technical for necessary action.	

Case No.	25 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00046516AM21
RA File Number	05AA04020214 AM21
Licence No and Date	0511000408/24/12/2020
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 06.10.2023.	
1. Applicant has not given commercial value of by-product. Kindly provide the same along with document evidence.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	26 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00049635AM21
RA File Number	03AA04014942 AM21
Licence No and Date	0311000490/29/12/2020
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	27 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00055460AM21
RA File Number	04AA04005133 AM21
Licence No and Date	0411000158/05/01/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	28 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00057721AM21
RA File Number	03AA04016790 AM21
Licence No and Date	0311000756/08/01/2021
Norms Committee Decision:	

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: BORON CARBIDE SINTERED GRANULES

Qty.: 9.0 MT

Import Item: BORON CARBIDE CRUDE LUMPS

Qty.: 9.045 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00059597AM21
RA File Number	05AA04022917 AM21
Licence No and Date	0511000706/11/01/2021

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item-1: Edge Tape

Qty: 82.0 METRIC TON (MTS)

Import item: Bleached Kraft Paper (GSM 60 to 70)

Qty.:61.13 MT

Export Item-2: Zip Tape

Qty: 20.0 METRIC TON (MTS)

Import item: Bleached Kraft Paper (GSM 60 to 70)

Qty.:20.28 MT

Export Item-3: Paper gum Tape

Qty: 27.0 METRIC TON (MTS)

Import item: Bleached Kraft Paper (GSM 60 to 70)

Qty.:20.98 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	30 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00070720AM21
RA File Number	03AA04020368 AM21
Licence No and Date	0311001281/27/01/2021

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity in Kg
ADDITIVE MASTER BATCHES using by POLYPROPYLENE Granules Calcium Carbonate, Additive and Wax((Net content of Polypropylene Granules-21000 Kgs, Calcium Carbonate-77000 Kgs Additive-500 Kgs) Additive-500 Kgs) WAX-500 Kgs) WAX 500 Kgs) ih the Resultant Product.)	100000.0 Kg	POLYPROPYLENE GRANULES	21630.0
		CALCIUM CARBONATE	79310.0
		Additive Anti Oxidant 1010	515.0
		Additive Anti Oxidant 168	515.0
		WAX (Relevant)	515.0
		WAX (Relevant)	515.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	31 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	ANUPAM RASAYAN INDIA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00073239AM21		
RA File Number	52AA04006351 AM21		
Licence No and Date	5211000227/29/01/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Cyproconazole Technical	1 Kg	1-(4-CHLOROPHENYL)-2-CYCLOPROPYLPROPANON-1-ACETONE	1.03 Kg
		DIMETHYL SULFIDE	0.29 Kg
		1,2,4-TRIAZOLE	0.346 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	32 / NC/4/MEET/Sep/202324/5
Case Status	Case Rejected
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00105719AM21
RA File Number	03AA04029222 AM21
Licence No and Date	0311002521/18/03/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.06.2023 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	33 / NC/4/MEET/Sep/202324/5
Case Status	Case Rejected
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023

and Date	
HQ File Number	HQRNORM APPLY 00106668AM21
RA File Number	03AA04030650 AM21
Licence No and Date	0311002635/19/03/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 13.06.2023 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	34 / NC/4/MEET/Sep/202324/5																		
Case Status	Case Approved																		
Party Name	ARVIND LIMITED																		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023																		
HQ File Number	HQRNORM APPLY 00117372AM21																		
RA File Number	08AA04012283 AM21																		
Licence No and Date	0811001154/31/03/2021																		
Norms Committee Decision:																			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item: FILTER BAG (Content- 95.21% Glass Fabric) Qty.: 28673 KILOGRAMS (KGS) Import items: <table><tr><th>S. No:</th><th>Item description</th><th>Qty. recommended</th></tr><tr><td>1</td><td>Glass Fabric (of relevant GSM)</td><td>28118.55 kg</td></tr><tr><td>2</td><td>Snap Band</td><td>311.08 kg</td></tr><tr><td>3</td><td>Sewing Thread</td><td>240.34 kg</td></tr><tr><td>4</td><td>e-PTFE Membrane</td><td>277.39 kg</td></tr><tr><td>5</td><td>e-PTFE Felt</td><td>571.20 Kg</td></tr></table>		S. No:	Item description	Qty. recommended	1	Glass Fabric (of relevant GSM)	28118.55 kg	2	Snap Band	311.08 kg	3	Sewing Thread	240.34 kg	4	e-PTFE Membrane	277.39 kg	5	e-PTFE Felt	571.20 Kg
S. No:	Item description	Qty. recommended																	
1	Glass Fabric (of relevant GSM)	28118.55 kg																	
2	Snap Band	311.08 kg																	
3	Sewing Thread	240.34 kg																	
4	e-PTFE Membrane	277.39 kg																	
5	e-PTFE Felt	571.20 Kg																	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	KUNAL HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003035AM22
RA File Number	03AA04032046 AM21
Licence No and Date	0311002858/05/04/2021
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item; Glass Lid (Glass Lid. C Model, G Model) (Toughened and content of glass 85.12%+-1%) Qty.: 92860.0 kg Import item: Clear Float Glass (thickness 3.8 MM) Qty.: 108501.5 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	36 / NC/4/MEET/Sep/202324/5
Case Status	Case Withdrawn
Party Name	KUNAL HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003035AM22
RA File Number	03AA04032046 AM21
Licence No and Date	0311002858/05/04/2021
Norms Committee Decision: Decision: The committee considered the case as per agenda and noted that this is a duplicate file generated due to technical glitch in the system. Hence the committee decided to withdraw the case	

Case No.	37 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00006853AM22
RA File Number	03AA04027296 AM21
Licence No and Date	0311002316/08/04/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	38 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00035089AM22		
RA File Number	08AA04002751 AM22		
Licence No and Date	0811001432/07/05/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Product 1018 (Polyoxy Ethylene Tri Styrenated Phenol Ethoxylated Phosphate Ester Triethanolamine Salt) (18 Moles of Ethylene Oxide).	100000 Kg	Phenol	5920 Kg
		Styrene	20520 Kg
		Ethylene Oxide	66860 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	39 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		

and Date			
HQ File Number	HQRNORM APPLY 00036794AM22		
RA File Number	08AA04003061 AM22		
Licence No and Date	0811001455/10/05/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Product P1080 (Polyoxy Ethylene Polysorbate) (20 Moles of Ethylene Oxide).	400000 Kg	Sorbitan Mono Oleate	130880 Kg
		Ethylene Oxide	277080 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	40 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00044866AM22
RA File Number	03AA04008630 AM22
Licence No and Date	0311003872/18/05/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 06.10.2023	
1. Chemical name with complete details of UMC 101 R (Tannin)	
2. End use of export item.	
3. Difference in Export item and import item and Calcium Lignosulphonate	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	41 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00100397AM22
RA File Number	03AA04017855 AM22
Licence No and Date	0311004074/26/05/2021
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 06.10.2023 1. Exact chemical name of export item. 2. Moisture and solvent (if any) content in export and import items. 3. Justification for the 7% wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00105800AM22
RA File Number	03AA04019718 AM22
Licence No and Date	0311004259/03/06/2021
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	43 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	ANSHIKA POLYSURF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00116195AM22

RA File Number	05AA04026646 AM22
Licence No and Date	0511003178/16/06/2021
Norms Committee Decision: Decision: The committee considered the case as per agenda and noted that the reply provided by the firm is not proper. Hence, the committee decided to direct the firm to provide proper reply and defer the case	

Case No.	44 / NC/4/MEET/Sep/202324/5									
Case Status	Case Approved									
Party Name	PROAMBIENTE SA									
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023									
HQ File Number	HQRNORM APPLY 00120577AM22									
RA File Number	03AA04013191 AM22									
Licence No and Date	0311004793/21/06/2021									
Norms Committee Decision:										
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item; Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%) Qty.:2235.0 MT Import items; <table><tr><th>S. No.</th><th>Import Description</th><th>Qty. Recommended</th></tr><tr><td>1</td><td>Bitumen Natural high temperature</td><td>1918.75 MT</td></tr><tr><td>2</td><td>Steam Coal</td><td>Deleted (indigenously used)</td></tr></table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		S. No.	Import Description	Qty. Recommended	1	Bitumen Natural high temperature	1918.75 MT	2	Steam Coal	Deleted (indigenously used)
S. No.	Import Description	Qty. Recommended								
1	Bitumen Natural high temperature	1918.75 MT								
2	Steam Coal	Deleted (indigenously used)								

Case No.	45 / NC/4/MEET/Sep/202324/5	
Case Status	Case Deferred	
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED	
Meeting Number	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023	

and Date	
HQ File Number	HQRNORM APPLY 00121799AM22
RA File Number	30AA04003910 AM22
Licence No and Date	3011000788/22/06/2021
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 12.10.2023 1. COA (Certificate of analysis) report of import and export item. 2. Material balance indicating composition. 3. Calculation for the requirement of raw material giving net content and wastage separately. Therefore, the Committee asked the firm to upload the relevant documents against the D/L on DGFT's New IT Portal to examine the case. Hence, the Committee decided to defer the case.	

Case No.	46 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00000158AM24
RA File Number	10AA04005434 AM22
Licence No and Date	1011000424/10/07/2021
Norms Committee Decision: Decision: The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case in detail. Accordingly, the committee decided to ratify the norms on one time basis as under:- Export Item: PAPER CUP OF VARIOUS SIZES conforming to international standards of ASTM 6400, Qty: 396,000 Kg Import Item: PURE PAPER BOARD WITH GSM 295 Qty.: 597465 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	47 / NC/4/MEET/Sep/202324/5
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Case Status	Case Approved									
Party Name	METAL SALES CORPORATION									
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023									
HQ File Number	HQRNORM REVIW00004874AM24									
RA File Number	03AA04043471 AM22									
Licence No and Date	0311005276/10/07/2021									
Norms Committee Decision:										
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Items; ORGANOPHILIC CLAY (moisture content of 3.09%, as per COA) Quantity: 1224.0 Kg Import Items: <table><tr><th>S.No.</th><th>Item Description</th><th>Qty. recommended per Kg of Export</th></tr><tr><td>1</td><td>Nontreated Grinded Bentonite (moisture content of 12%,)</td><td>0.77 kg</td></tr><tr><td>2</td><td>Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)</td><td>0.384 Kg</td></tr></table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		S.No.	Item Description	Qty. recommended per Kg of Export	1	Nontreated Grinded Bentonite (moisture content of 12%,)	0.77 kg	2	Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)	0.384 Kg
S.No.	Item Description	Qty. recommended per Kg of Export								
1	Nontreated Grinded Bentonite (moisture content of 12%,)	0.77 kg								
2	Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)	0.384 Kg								

Case No.	48 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00144624AM22
RA File Number	03AA04045575 AM22
Licence No and Date	0311005530/22/07/2021
Norms Committee Decision:	

Decision: The committee considered the case as per agenda and decided to defer the case for further examination.

Case No.	49 / NC/4/MEET/Sep/202324/5
Case Status	Case Rejected
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00147035AM22
RA File Number	03AA04052358 AM22
Licence No and Date	0311005621/26/07/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.03.2023 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	50 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00149613AM22
RA File Number	03AA04054504 AM22
Licence No and Date	0311005708/29/07/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	51 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00153909AM22
RA File Number	05AA04064869 AM22
Licence No and Date	0511003982/04/08/2021
Norms Committee Decision:	

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item-1: Edge Tape

Qty: 104500 KILOGRAMS (KGS)

Import item: Bleached Kraft Paper (GSM 60 to 70)

Qty.: 77904.75 KG

Export Item-2: Zip Tape

Qty: 45818 KILOGRAMS (KGS)

Import item: Bleached Kraft Paper (GSM 60 to 70)

Qty.: 46459.45 KG

Export Item-3: Paper gum Tape

Qty: 80357 KILOGRAMS (KGS)

Import item: Bleached Kraft Paper (GSM 60 to 70)

Qty.: 62437.39 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	52 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	SRF LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00154393AM22		
RA File Number	05AA04054832 AM22		
Licence No and Date	0511004002/05/08/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity in Kg
Topramezone	1 Kg	N-BUTANOL	1.4219

(Topramezone)		DIMETHYL FORMAMIDE (DMF)	2.250
		3 NITRO O XYLENE	1.3742
		POTASSIUM METHOXIDE	1.1062
		BUTYL ACETATE	1.00
		Potassium Carbonate Granules	1.2839
		ACTIVATED CARBON POWDER - Grade Carbopal Gn-P - MAKE: DONAU CARBON	0.100
		DIMETHYL DISULPHIDE (DMDS)	0.5942
		47 PERCENT HYDROBROMIC ACID (HBR)	0.9868
		5-ETHYL-2-METHYLPYRIDINE (MEP)	0.068
		ACETIC ACID (Bulk)	0.8194
		TRIPHENYLPHOSPINE	0.0323
		DIETHYL ETHOXY METHYLENE MALONATE (EMME)	1.0365
		FORMIC ACID	0.4297
		Potassium Carbonate Powder (PSD? 100 to 400 mesh)	0.9339

		Hydrazine Hydrate (100 PERCENT	0.3267
		Pd/C (10 PERCENT Pd and 55.9 PERCENT Water) - P32	0.00137
		PALLADIUM (II) CHLORIDE - P32	0.0028

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	53 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00005278AM24
RA File Number	03AA04057137 AM22
Licence No and Date	0311005914/05/08/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	54 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00169393AM22
RA File Number	03AA04068800 AM22
Licence No and Date	0311006399/24/08/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023	
1. End use of export item.	

2. Difference in Export item and import item Calcium Lignosulphonate.
3. COA report of the item indicating composition.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	55 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00006149AM23
RA File Number	NA
Licence No and Date	0511004527/06/09/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	56 / NC/4/MEET/Sep/202324/5	
Case Status	Case Approved	
Party Name	UNITED MUD-CHEM PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023	
HQ File Number	HQRNORM APPLY 00178372AM22	
RA File Number	03AA04057527 AM22	
Licence No and Date	0311006755/07/09/2021	
Norms Committee Decision:		
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Items; ORGANOPHILIC CLAY (moisture content of 3.09%, as per COA)		
Quantity: 1234 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export

1	Nontreated Grinded Bentonite (moisture content of 12%,)	0.7733kg
2	Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)	0.3867Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00182644AM22
RA File Number	03AA04057802 AM22
Licence No and Date	0311006888/13/09/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	58 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00208731AM22		
RA File Number	08AA04031924 AM22		
Licence No and Date	0811002857/11/10/2021		
Norms Committee Decision:			
Decision: . The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity

Product 2000 (Polyoxy Ethylene Nonyl Phenol Ethoxylate) (20 Moles of Ethylene Oxide).	300000.0 Kg	Nonyl Phenol	62880.0 Kg
		Ethylene Oxide	243540.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	59 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00210132AM22
RA File Number	039404000739 AM20
Licence No and Date	0311007647/12/10/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	60 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00211545AM22
RA File Number	50AA04003507 AM22
Licence No and Date	5011000269/13/10/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	61 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00237691AM22

RA File Number	34AA04008181 AM22
Licence No and Date	3411001354/01/11/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	62 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	WILLOWOOD CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00244534AM22		
RA File Number	02AA04030561 AM22		
Licence No and Date	0211001466/08/11/2021		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 23 PERCENT SC	1 Kg	AZOXYSTROBIN TECHNICAL 97 PERCENT MINIMUM	0.231 Kg
		PROPYLENE GLYCOL	0.101 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	63 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	BHARAT RASAYAN LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00245538AM22
RA File Number	05AA04094187 AM22
Licence No and Date	0511005926/09/11/2021
Norms Committee Decision:	

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Bifenthrin Technical((Minimum Purity 97 percentage))	1 Kg	Lambda Cyhalothric Acid	0.610 Kg
		Bifenthrin Alcohol	0.474 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	64 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00264880AM22
RA File Number	03AA040124257 AM22
Licence No and Date	0311008831/25/11/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	65 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00266007AM22
RA File Number	03AA040124499 AM22
Licence No and Date	0311008878/26/11/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023	
1. Manufacturing process in detail.	

2. Specific chemical name of export item no. 1 and its % content of import item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	66 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	ARVIND LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00271402AM22
RA File Number	08AA04035768 AM22
Licence No and Date	0811003273/01/12/2021

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: FILTER BAG (Content- 95.378% Glass Fabric)

Qty.: 51202 KILOGRAMS (KGS)

Import items:

S. No:	Item description	Qty. recommended
1	Glass Fabric (of relevant GSM)	50300.51kg
2	Snap Band	555.5 kg
3	Sewing Thread	421.80 kg
4	e-PTFE Membrane	495.34kg
5	e-PTFE Felt	1020.0Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	67 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00272754AM22
RA File Number	05AA04097774 AM22
Licence No and Date	0511006597/02/12/2021

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Zirconium Octoate 18% / Sun Zirconium Octoate 18% / Sun Zirconium Octoate 18 / Sun Zirconium Drier (Note: Norms fixed based in 18% minimum Zirconium content. Where the Zirconium content in the export item is less then 18% ,then the entitlement of the raw material (import items) shall be reduced proportionately)

Quantity: 100000.0 KILOGRAMS (KGS)

Import items:

S. No.	Item description	Qty. recommended per kg of export
1	2 Ethyl Hexanoic Acid	0.338 kg
2	Zirconium Basic Carbonate	0.520 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	68 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	ACME CHEM LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023

HQ File Number	HQRNORM APPLY 00288884AM22
RA File Number	34AA04009370 AM22
Licence No and Date	3411001549/17/12/2021
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and noted that the firm has not replied to the DL issued on 22.06.2023. Hence, the committee decided to defer the case.	

Case No.	69 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	PAPERTEX SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00296670AM22
RA File Number	30AX04000038 AM22
Licence No and Date	3011001585/24/12/2021
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 12.10.2023	
1. COA (Certificate of analysis) report of import and export item. 2. Material balance indicating composition. 3. Calculation for the requirement of raw material giving net content and wastage separately.	
Therefore, the Committee asked the firm to upload the relevant documents against the D/L on DGFT's New IT Portal to examine the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00324882AM22		
RA File Number	03AA04014114 AM22		
Licence No and Date	0311010726/20/01/2022		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 1.5% wastage as under:-			
Export Item	Quantity	Import item	Quantity in Kg

ADDITIVE MASTER BATCHES using by POLYRPOPYLENE GRANULES, Calcium Carbonate, Additive and Wax.(ADDITIVE MASTER BATCHES using by POLYRPOPYLENE GRANULES, Calcium Carbonate, Additive and Wax (Net Content of Polypropylene Granules-22250 Kgs, Calcium Carbonate-77000 KGs, Additive-250 KGs, Additive-250 Kgs and Wax-250 Kgs in the Resultant Product))	100000.0 Kg	POLYPROPYLENE GRANULES	22583.75
		CALCIUM CARBONATE	78155.0
		Additive (Relevant)	253.75
		Additive (Relevant)	253.75
		Wax (Relevant)	253.75
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	71 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00341976AM22
RA File Number	05AX04000835 AM22
Licence No and Date	0511008556/03/02/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PRETILACHLOR 50 % EC(PRETILACHLOR 50 % EC) (50% W/W)	1 Liter	Pretilachlor Technical 97 PCT	0.500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	72 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00343749AM22
RA File Number	02AX04000129 AM22
Licence No and Date	0211001927/04/02/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
AZOXYSTROBIN 200 G/L + DIFENOCONAZOLE 125 G/L SC (AZOXYSTROBIN 20 PERCENT + DIFENOCONAZOLE 12.5 PERCENT SC W/V)	1 Kg	AZOXYSTROBIN TECHNICAL 98 PERCENT MINIMUM	0.187 Kg
		DIFENOCONAZOLE TECNICAL 95 PERCENT MINIMUM	0.117 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	73 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00345752AM22
RA File Number	03AA04009820 AM22
Licence No and Date	0311011153/07/02/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 1.5% wastage as under:-

Export Item	Quantity	Import item	Quantity in Kg
ADDITIVE MASTER BATCHES using by Polyethylene i.e. LLDPE Granules, Calcium Granules, Additive & Wax(ADDITIVE MASTER BATCHES using by Polyethylene i.e. LLDPE Granules, Calcium Granules, Additive & Wax (Net content of PP Granules-111250 Kgs, Calcium Carbonate-385000 Kgs, Additive-1250 Kgs, Additive-1250 Kgs & Wax-1250 Kgs in the Resultant Product))	500000.0 Kg	Polyethylene i e LLDPE Granules	112918.75
		Calcium Carbonate	390775.0
		Additive (Relevant)	1268.75
		Additive (Relevant)	1268.75
		Wax (Relevant)	1268.75

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	74 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	BHARAT RASAYAN LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00346174AM22
RA File Number	05AX04000860 AM22
Licence No and Date	0511008654/07/02/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Bifenthrin Technical (Minimum Purity 97 percentage)	1 Kg	Lambda Cyhalothric Acid	0.610 Kg
		Bifenthrin Alcohol	0.474 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	75 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00349943AM22
RA File Number	03AX04000909 AM22
Licence No and Date	0311011296/10/02/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Wetting Agent (content Vegetable Acid Oil 96%)

Qty.: 27.0 METRIC TON (MTS)

Import item; Vegetable Acid Oil

Qty.: 26.438 METRIC TON (MTS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00351171AM22
RA File Number	03AX04000908 AM22
Licence No and Date	0311011329/11/02/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Primary Emulsifier (Primary Emulsifier) (content Vegetable Acid Oil 65%)

Qty.: 41.0 METRIC TON (MTS)

Import item; Vegetable Acid Oil

Qty.: 26.917 METRIC TON (MTS)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00366162AM22
RA File Number	03AX04001440 AM22
Licence No and Date	0311011744/24/02/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	78 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00375415AM22		
RA File Number	05AX04001004 AM22		
Licence No and Date	0511010680/04/03/2022		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Profenofos 40% +Cypermethrin 4% EC(Profenofos 40% +Cypermethrin 4% EC)	1 Liter	OO DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.255 Kg
		Ortho Chlorophenol	0.174 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

COMMITTEE

Case No.	79 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00378447AM22
RA File Number	03AA04080120 AM22
Licence No and Date	0311012336/07/03/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 1.5% wastage as under:-

Export Item	Quantity	Import item	Quantity in Kg
ADDITIVE MASTER BATCHES using by POLYPROPYLENE GRANULES, Calcium Carbonate & Additive and WAX(ADDITIVE MASTER BATCHES using by POLYPROPYLENE Granules Calcium Carbonate, Additive & Wax (Net content of Polypropylene Granules-222500 Kgs Calcium Carbonate-770000 Kgs Additive-2500 Kgs) Additive-2500 Kgs) WAX 2500 Kgs) in the Resultant Product.)	1000000.0 Kg	POLYPROPYLENE GRANULES	225837.5
		CALCIUM CARBONATE	781550.0
		Additive	2537.5
		Additive	2537.5
		WAX	2537.5

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00000527AM24
RA File Number	03AX04001465 AM22
Licence No and Date	0311012330/07/03/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Kaltharz 70 PS (FURAN NO BAKE BINDER (NVM 30+/-2%)

Quantity: 1 Kg

Import item:

S. No.	Import Item	Quantity recommended
1.	Furfuryl Alcohol	0.708 kg
2.	Paraformaldehyde	0.108 Kg
3.	Phenol	0.075 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00389836AM22
RA File Number	50AX04000036 AM22
Licence No and Date	5011000427/16/03/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to defer the case for further examination

Case No.	82 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000004AM23

RA File Number	03AX04002115 AM22
Licence No and Date	0311013534/01/04/2022
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023 1. Chemical name with complete details of UMC 101 R (Tannin) 2. End use of export item. 3. Difference in Export item and import item and Calcium Lignosulphonate Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	83 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000092AM23
RA File Number	05AX04001416 AM22
Licence No and Date	0511011657/06/04/2022

Norms Committee Decision:

Decision: . The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity in Kg
Topramezone (Topramezone)	1 Kg	N-BUTANOL	1.4219
		DIMETHYL FORMAMIDE (DMF)	2.250
		3 NITRO O XYLENE	1.3742
		POTASSIUM METHOXIDE	1.1062
		BUTYL ACETATE	1.00

	Potassium Carbonate Granules	1.2839
	METHANOL	1.00
	ACTIVATED CARBON POWDER - Grade Carbopal Gn-P - MAKE: DONAU CARBON	0.100
	DIMETHYL DISULPHIDE (DMDS)	0.5942
	47% HYDROBROMIC ACID (HBR)	0.9868
	5-ETHYL-2- METHYLPYRIDINE (MEP)	0.068
	ACETIC ACID (Bulk)	0.8194
	DIETHYL ETHOXY METHYLENE MALONATE (EMME)	1.0365
	TRIPHENYLPHOSPINE	0.0323
	FORMIC ACID	0.4297
	Potassium Carbonate Powder (PSD 100 to 400 mesh)	0.9339
	Hydrazine Hydrate (100%)	0.3267
	PD METAL (PALLADIUM)	0.00016

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	84 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000371AM23
RA File Number	03AX04000307 AM23
Licence No and Date	0311014071/22/04/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	85 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	JALQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	86 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000820AM23
RA File Number	03AX04000744 AM23
Licence No and Date	0311014802/18/05/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	87 / NC/4/MEET/Sep/202324/5
Case Status	Case Rejected

Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000930AM23
RA File Number	32AX04000070 AM23
Licence No and Date	3211003078/23/05/2022
Norms Committee Decision: Decision: The committee considered the case as per agenda and noted that it is not possible to draw any nexus between import and export product. Hence, the committee decided to reject the case.	

Case No.	88 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000983AM23
RA File Number	05AX04000542 AM23
Licence No and Date	0511012793/25/05/2022
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	89 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00001353AM23
RA File Number	03AX04001205 AM23
Licence No and Date	0311015465/13/06/2022
Norms Committee Decision: Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	90 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00001723AM23
RA File Number	03AX04001965 AM23
Licence No and Date	0311015952/28/06/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	91 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002189AM23
RA File Number	05AX04001170 AM23
Licence No and Date	0511013897/21/07/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity in Kg
DRY SKIN RECOVERY CREAM	10000. Kg	CYCLOPENTASILOXANE (DC-0245)	50.0
		STEARIC ACID	178.5
		HYDROVEG VV	510.0
		FRAGRANCE EBA 12341	15.3
		ETHYL HEXYL PALMITATE	306.0
		GLYCERYL MONOSTEARATE 30 SE	280.5

		CETEARYL ALCOHOL	280.5
		SUCROSE DISTEARATE (DK F-50)	204.0
		SUCROSE STEARATE (DK F-160)	71.4
		XANTHAN GUM	20.4
		DISODIUM EDTA	10.2
		GLYCERIN B.P/USP	1020.0
		PROPYLENE GLYCOL	102.0
		WHITE SOFT PARAFFIN	200.0
		POLYSORBATE 60	30.6
		ISOPROPYL MYRISTATE	306.0
		EUXYL K340	102.0
		CORINDON 100	200.0

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	92 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002336AM23
RA File Number	03AX04002501 AM23
Licence No and Date	0311016693/29/07/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to defer the case for further examination

Case No.	93 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002427AM23
RA File Number	05AX04001020 AM23
Licence No and Date	0511014077/02/08/2022

Norms Committee Decision:

Decision: This case may be referred to MOEF&CC to ascertain the status of the gas to be imported as to whether the same is covered under Montreal protocol or not

Case No.	94 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002453AM23
RA File Number	05AX04001282 AM23
Licence No and Date	0511014097/03/08/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to defer the case for further examination

Case No.	95 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002613AM23
RA File Number	08AX04000806 AM23
Licence No and Date	0811005747/12/08/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and noted that the firm has not replied

to the DL issued to the firm on 22.06.2023. Hence, the committee decided to defer the case.

Case No.	96 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002750AM23
RA File Number	02AX04000276 AM23
Licence No and Date	0211002900/23/08/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PARAQUAT DICHLORIDE 7.5 PERCENT + GLYPHOSATE 30 PERCENT SC	1 Kg	PARAQUAT DICHLORIDE TECHNICAL 42 PERCENT MINIMUM	0.1804 Kg
		GLYPHOSATE TECHNICAL 95 PERCENT MINIMUM	0.3190 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	97 / NC/4/MEET/Sep/202324/5
Case Status	Case Rejected
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002796AM23
RA File Number	32AX04000192 AM23
Licence No and Date	3211003566/26/08/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and noted that it is not possible to

draw any nexus between import and export product. Hence, the committee decided to reject the case

Case No.	98 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002973AM23
RA File Number	33AX04000043 AM23
Licence No and Date	3311000879/07/09/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Match Splints

Qty.: 264469 Kg

Import items:

S. No;	Item Description	Qty. Recommended
1	Popular logs(Popular Nigra)	7,46,455.8 Kg
2	Paraffin Wax	Deleted indigenously procured
3	Phosphoric Acid	Deleted indigenously procured

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	99 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00002998AM23
RA File Number	03AX04002619 AM23

Licence No and Date	0311017723/08/09/2022		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
DIFLUBENZURON TECHNICAL (Purity 98% Min)	1 Kg	2,6-DIFLUOROBENZAMIDE	0.549 kg
		4-CHLORO PHENYL ISOCYANATE	0.578 Kg
		DIMETHYL FORMAMIDE (DMF)	0.200 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	100 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	VEERAL ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003014AM23
RA File Number	03AX04003029 AM23
Licence No and Date	0311017733/08/09/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	101 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	MPCL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004282AM24
RA File Number	03AX04003040 AM23
Licence No and	0311017825/13/09/2022

Date	
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	102 / NC/4/MEET/Sep/202324/5
Case Status	Case Withdrawn
Party Name	MPCL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00004282AM24
RA File Number	03AX04003040 AM23
Licence No and Date	0311017825/13/09/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and noted that this is a duplicate file generated due to glitch in the system. Hence, the committee decided to withdraw the case.	

Case No.	103 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	GRAUER AND WEIL (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00003353AM23		
RA File Number	03AX04003340 AM23		
Licence No and Date	0311018127/24/09/2022		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
STEELEX K 20	120000 Kg	EMULSIFIER ICB	6000 Kg
		SODIUM GLUCONATE	12000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	104 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003404AM23
RA File Number	05AX04001837 AM23
Licence No and Date	0511015022/27/09/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	105 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00003594AM23		
RA File Number	03AX04003518 AM23		
Licence No and Date	0311018440/09/10/2022		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
UV STABILIZER MASTERBATCH Supply under Invalidation of AA NO. 3411002471(CONTAINING NOT MORE THAN 20% OF UV STABILIZER)	30000 Kg	SUH 010 POWDER	3019 Kg
		SUH 033 POWDER	3019 Kg
		LLDPE	24,862 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	106 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023

HQ File Number	HQRNORM APPLY 00003613AM23
RA File Number	05AX04001788 AM23
Licence No and Date	0511015211/10/10/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export Item-1: Edge Tape	
Qty: 100000.0 KILOGRAMS (KGS)	
Import item: Bleached Kraft Paper (GSM 60 to 70)	
Qty.: 77700.0 Kg	
Export Item-2: Zip Tape	
Qty: 63000.0 KILOGRAMS (KGS)	
Import item: Bleached Kraft Paper (GSM 60 to 70)	
Qty.: 63883.0 kg	
Export Item-3: Paper gum Tape	
Qty: 100000.0 KILOGRAMS (KGS)	
Import item: Bleached Kraft Paper (GSM 60 to 70)	
Qty.: 77700.0 KG	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	107 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003657AM23
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	108 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003675AM23
RA File Number	03AX04003623 AM23
Licence No and Date	0311018533/12/10/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	109 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003764AM23
RA File Number	03AX04003572 AM23
Licence No and Date	0311018616/17/10/2022
Norms Committee Decision:	
Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.06.2023. Hence, the Committee decided to defer the case.	

Case No.	110 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003768AM23
RA File Number	03AX04003575 AM23
Licence No and Date	0311018620/17/10/2022
Norms Committee Decision:	
Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.06.2023. Hence, the Committee decided to defer the case	

Case No.	111 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003775AM23
RA File Number	03AX04003573 AM23
Licence No and Date	0311018624/17/10/2022
Norms Committee Decision:	
Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.02.2023. Hence, the Committee decided to defer the case.	

Case No.	112 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HEUBACH COLORANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003777AM23
RA File Number	03AX04003574 AM23
Licence No and Date	0311018625/17/10/2022
Norms Committee Decision:	
Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case	

Case No.	113 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003804AM23
RA File Number	33AX04000066 AM23
Licence No and Date	3311000935/18/10/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item: Match Splints	

Qty.: 299731 Kg

Import items:

S. No;	Item Description	Qty. Recommended
1	Popular logs(Popular Nigra)	8,45,981.8 kg
2	Paraffin Wax	Deleted indigenously procured
3	Phosphoric Acid	Deleted indigenously procured

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	114 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003821AM23
RA File Number	08AX04001189 AM23
Licence No and Date	0811006286/18/10/2022

Norms Committee Decision:

Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.06.2023. Hence, the Committee decided to defer the case.

Case No.	115 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004002AM23
RA File Number	33AX04000070 AM23
Licence No and Date	3311000952/01/11/2022

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item: Match Splints

Qty.: 493675 Kg

Import items:

S. No;	Item Description	Qty. Recommended
1	Popular logs(Popular Nigra)	13,93,382.9 kg
2	Paraffin Wax	Deleted indigenously procured
3	Phosphoric Acid	Deleted indigenously procured

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	116 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004117AM23
RA File Number	03AX04003897 AM23
Licence No and Date	0311019060/07/11/2022

Norms Committee Decision:

Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case

Case No.	117 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004187AM23
RA File Number	03AX04003989 AM23

Licence No and Date	0311019078/08/11/2022
Norms Committee Decision: Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case.	

Case No.	118 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00000889AM24
RA File Number	03AX04003948 AM23
Licence No and Date	0311019114/10/11/2022
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023 1. Complete technical details as per annexure to appendix 4E along with representation for review. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	119 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	KR LIFESCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00004820AM23		
RA File Number	02AX04000492 AM23		
Licence No and Date	0211003448/05/12/2022		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID 20%	1 Kg	ACETAMIPRID 99% TECH	0.204 Kg

SP(ACETAMIPRID 20% SP)			
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	120 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00005024AM23
RA File Number	03AX04004583 AM23
Licence No and Date	0311020040/16/12/2022
Norms Committee Decision:	
Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 02.02.2023. Hence, the Committee decided to defer the case.	

Case No.	121 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00005175AM23
RA File Number	05AX04002779 AM23
Licence No and Date	0511016483/21/12/2022
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	122 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00005967AM23
RA File Number	03AX04005241 AM23
Licence No and	0311021040/30/01/2023

Date	
Norms Committee Decision: Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.03.2023. Hence, the Committee decided to defer the case.	

Case No.	123 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	MATCH GRAPHICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM REVIW00000613AM24
RA File Number	08AX04001895 AM23
Licence No and Date	0811007219/08/02/2023
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023 1. Complete technical details as per annexure to appendix 4E along with representation for review. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	124 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00006259AM23
RA File Number	03AX04005487 AM23
Licence No and Date	0311021357/12/02/2023
Norms Committee Decision: Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023 1. COA report of both import and export items. 2. Justification for 25% wastage of raw material.	

3. Calculation for the requirement of raw materials both imported and indigenous items based on moisture content in raw materials and export item.

4. End use of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	125 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00006313AM23
RA File Number	03AX04005520 AM23
Licence No and Date	0311021433/14/02/2023
Norms Committee Decision:	
Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 10.07.2023. Hence, the Committee decided to defer the case.	

Case No.	126 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	S S BIOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00006493AM23
RA File Number	32AX04000528 AM23
Licence No and Date	3211004435/21/02/2023
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023	
1. Approved composition of each export item supported by COA of each export. 2. COA of import item from foreign supplier showing % content of active ingredient. 3. Complete process details, yield, material balance as per Annexure to Appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L	

on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	127 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00007182AM23
RA File Number	05AX04003585 AM23
Licence No and Date	0511017981/24/03/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 8	EXTERIOR GRADE DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 4.00 MM TO 30.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (151 GSM - 224 GSM)	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS

3.	BARRIER PAPER (50 GSM - 150 GSM)	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	UV PROTECTIVE FILM (PLEXIGLAS)	0.130 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 4.00 MM to 30.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, UV Protective Film (Plexiglas), Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	128 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	LARIOX INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000296AM24
RA File Number	03AX04000193 AM24
Licence No and Date	0311022944/19/04/2023
Norms Committee Decision:	
Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Sep/2023-24/5 dated 12.10.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	129 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	JIYA STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000324AM24
RA File Number	03AX04000188 AM24
Licence No and Date	0311022997/21/04/2023
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item: Self Adhesive Paper 165 GSM (+/- 10%) Qty.: 750000 SQUARE METER (SQM)	

Import items:

S.No.	Item description	Qty. recommended per sq. mt
1	Coated paper in Jumbo Reels 80 GSM (+/- 10%)	1.04 sq. mt
2	Bleach kraft Paper 70 GSM (+/- 10%)	1.04 sq. mt
3	Hotmelt Adhesive (100% Solid Content)	0.018 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	130 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000462AM24
RA File Number	03AX04000269 AM24
Licence No and Date	0311023175/28/04/2023
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	131 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000525AM24
RA File Number	15AX04000010 AM24
Licence No and Date	1511000188/02/05/2023
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-	

Export Item	Quantity	Import item	Quantity
Master Batch(Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.800 MT, PE Wax (Licowax) 0.050 MT and Anti-Oxidant 0.100 MT in per MT Qty of Net Export))	50 MTS	LLDPE (Linear Low Density Polyethylene)	41.2 MTS
		PE Wax (Licowax)	2.575 MTS
		Anti Oxidant	5.15 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	132 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00000555AM24
RA File Number	03AX04000143 AM24
Licence No and Date	0311023328/03/05/2023
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to defer the case for further examination	

Case No.	133 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	PROAMBIENTE S.A
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00001064AM24
RA File Number	03AX04000322 AM24
Licence No and Date	0311023821/24/05/2023
Norms Committee Decision:	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	
Export item; Natural Asphalt 200 Mesh (Content of Bitumen Natural 85%)	

Qty.: 2794.0 MT

Import items;

S. No.	Import Description	Qty. Recommended
1	Bitumen Natural high temperature	2398.65 MT
2	Steam Coal	Deleted (indigenously used)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	134 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00001350AM24
RA File Number	08AX04000255 AM24
Licence No and Date	0811008326/06/06/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PENDIMETHALIN TECHNICAL 97%	1 Kg	4, Nitro Ortho-Xylene	0.581 Kg
		Propionic Acid	0.670 Kg
		Ethylene Dichloride	0.155 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	135 / NC/4/MEET/Sep/202324/5
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Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00001367AM24		
RA File Number	15AX04000013 AM24		
Licence No and Date	1511000199/07/06/2023		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Master Batch(Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.800 MT, PE Wax (Licowax) 0.050 MT and Anti-Oxidant 0.100 MT in per MT Qty of Net Export))	50 MTS	LLDPE (Linear Low Density Polyethylene)	41.2 MTS
		PE Wax (Licowax)	2.575 MTS
		Anti Oxidant	5.15 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	136 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00001376AM24		
RA File Number	15AX04000015 AM24		
Licence No and Date	1511000200/07/06/2023		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Master Batch (Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.790 MT, Anti-Oxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	25 MTS	LLDPE (Linear Low Density Polyethylene)	20.343 MTS
		Anti Oxidant	0.258 MTS
		U.V. Stabilizer	5.15 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	137 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00001419AM24
RA File Number	03AX04001071 AM24
Licence No and Date	0311024374/09/06/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity in Kg
CLODINAFOP PROPARGYL TECHNICAL 95 % MIN.(CLODINAFOP PROPARGYL TECHNICAL 95 % MIN.)	1 Kg	R-(+)-2-(4-hydroxyphenoxy)propionic acid 99%	0.650
		5-chloro-2,3-difluoropyridine	0.550
		Propargyl chloride	0.350
		N,N-dimethylformamide	0.300
		Methanol	0.375

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	138 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00001446AM24		
RA File Number	08AX04000375 AM24		
Licence No and Date	0811008367/09/06/2023		
Norms Committee Decision:			
Decision: . The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PENDIMETHALIN TECHNICAL 95%	1 Kg	4, Nitro Ortho-Xylene	0.581 Kg
		Propionic Acid	0.670 Kg
		Ethylene Dichloride	0.155 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	139 / NC/4/MEET/Sep/202324/5		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023		
HQ File Number	HQRNORM APPLY 00001552AM24		
RA File Number	15AX04000016 AM24		
Licence No and Date	1511000201/13/06/2023		
Norms Committee Decision:			
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Black Master Batches(Black Master Batches (Having Net Content of Polyethylene-(LLDPE Linear Low Density Polyethylene) 0.720 MT, Anti-Oxidant 0.030 MT, Carbon Black 0.210 MT and Ethylene-Alpha-Olefin Copolymers (EXACT 5371) 0.040 MT in Per MT Qty. of net Export))	400 MTS	Polyethylene - (LLDPE-Linear Low Density Polyethylene)	296.64 MTS
		Carbon Black	86.52 MTS
		Anti-oxidant	12.36 MTS
		ETHYLENE-ALPHA-OLEFIN COPOLYMERS (EXACT 5371)	16.48 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	140 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003116AM24
RA File Number	03AX04001401 AM24
Licence No and Date	0311024996/30/06/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: SELF ADHESIVE PAPER (158 gsm +/- 10 PERCENT) - (CONTAINING ONE SIDE COATED PAPER (C1S PAPER) (80 gsm +/- 10 PERCENT)

Quantity: 1.0 Sq. Meter

Import Items:

Sl. No.	Item Description	Qty. recommended
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1.	ONE SIDE COATED PAPER (C1S PAPER) (80 gsm +/- 10 PERCENT)	1.04 Sq. Mt
2.	ADHESIVE (100 PERCENT SOLID) RUBBER BASED HOT MELT	0.020 Kg
3.	SILICON CHEMICAL: A) SILICONE RESINS- POLYMER	0.001456 Kg
4.	B) CATALYTIC PREPARATIONS-OTHER - CATALYST	0.000071Kg
5.	C) SILICONE RESINS- CROSS LINKER	0.000092 Kg
6.	Glassine Paper (60 GSM +/-10%) (in jumbo roll)	1.04 Sq. Mt

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	141 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00003117AM24
RA File Number	03AX04001402 AM24
Licence No and Date	0311024997/30/06/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Self Adhesive Paper (158 GSM + /- 10 PERCENT) - (Containing Cast Coated Paper 80 GSM +/- 10 PERCENT

Quantity: 1.0 Sq. Meter

Import Items:

Sl. No.	Item Description	Qty. recommended
1.	CAST COATED PAPER (80 gsm +/- 10 PERCENT) (in jumbo roll)	1.04 Sq. Mt
2.	ADHESIVE (100 PERCENT SOLID) RUBBER BASED HOT MELT	0.020 Kg
3.	SILICON CHEMICAL: A) SILICONE RESINS- POLYMER	0.001456 Kg
4.	B) CATALYTIC PREPARATIONS-OTHER - CATALYST	0.000071Kg
5.	C) SILICONE RESINS- CROSS LINKER	0.000092 Kg
6.	Glassine Paper (60 GSM +/-10%) (in jumbo roll)	1.04 Sq. Mt

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	142 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004358AM24
RA File Number	06AX04000110 AM24
Licence No and Date	0611002116/11/07/2023

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of

following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023

1. Complete technical name of export item.
2. Whether content of import items given in export product id given in COA. Please furnish copy of COA of export item.
3. Give complete chemistry and other technical details as per Annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	143 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004504AM24
RA File Number	52AX04000115 AM24
Licence No and Date	5211005204/19/07/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export details			Import description	
S. No.	Export description	Net content quantity in Kgs.	Import description	Quantity recommended in Kgs.
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 250 GSM 7779.21 Kgs	7,779.21	Sketch Paper / Drawing Paper 250 GSM	8,323.75
2	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 90 GSM 10806.72 Kgs	10,806.72	Sketch Paper / Drawing Paper 90 GSM	11,563.19
3	Sketch Book / Drawing Book, Net		Sketch Paper /	12,580.23

	content of Drawing / Sketch paper of 200 GSM 11757.22 Kgs	11,757.22	Drawing Paper 200 GSM	
4	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 220 GSM 4140.50 Kgs	4,140.50	Sketch Paper / Drawing Paper 220 GSM	4,430.34
5	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM 4907.54 Kgs	4,907.54	Sketch Paper / Drawing Paper 200 GSM	5,251.07
6	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 160 GSM 16304.92 Kgs	16,304.92	Sketch Paper / Drawing Paper 160 GSM	17,446.26

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	144 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004572AM24
RA File Number	06AX04000111 AM24
Licence No and Date	0611002134/21/07/2023

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023

1. Complete chemistry with mol. Weight and % yield on molar basis for each step of manufacturing process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	145 / NC/4/MEET/Sep/202324/5
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004752AM24
RA File Number	05AX04001136 AM24
Licence No and Date	0511020146/01/08/2023

Norms Committee Decision:

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 10	EXTERIOR GRADE DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 2.00 MM TO 30.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (151 GSM - 224 GSM)	9.150 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER (50 GSM - 150 GSM)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	BARRIER PAPER (50 GSM - 150 GSM)	0.172 KG OR APPLIED QUANTITY WHICHEVER IS LESS

4.	UV PROTECTIVE FILM (PLEXIGLAS)	0.130 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
6.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	METHANOL	3.850 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	B.O.P.P. FILM	0.010 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 2.00 MM to 30.00 MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, UV Protective Film (Plexiglas), Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	146 / NC/4/MEET/Sep/202324/5
Case Status	Case Deferred
Party Name	HINDUSTAN MINT AND AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Sep/ 202324/ 5 and 06/10/2023
HQ File Number	HQRNORM APPLY 00004847AM24
RA File Number	05AX04001240 AM24
Licence No and Date	0511020240/04/08/2023

Norms Committee Decision:

Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/sep/2023-24/5 dated 06.10.2023

1. COA of import item from supplier indicating % lime oil in export.
2. Specification of export item indicating % content of each input.
3. Wastage at each stage of manufacturing to justify 15% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.